

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 29th June, 2022.

No. LJ (A) 84/2021/67 - In exercise of powers conferred under sub - section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Smti. Dilsabi A. Sangma Advocate as the Special Public Prosecutor (POCSO), South West Garo Hills, Ampati with headquarter at Tura, with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 84/2021/67-A,

Dated Shillong, the 29th June, 2022.

Copy forwarded to:-

1. The Advocate General, Meghalaya , High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. The Deputy Commissioners, South West Garo Hills Ampati.
4. The District & Session Judges, South West Garo Hills Ampati.
5. The Superintendent of Police, South West Garo Hills Ampati.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
7. Smti. Dilsabi A. Sangma, Advocate Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Tura Bar Association, Tura.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, South West Garo Hills, Ampati.
12. Law (B) Department.
- ✓ 13. DEO, Law Department.
14. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.